

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 124
(IB)-278(PB)/2017

IN THE MATTER OF:

M/s. MS Shoes East Ltd (Tomorrowland Technologies Exports Limited)
.... Applicant/petitioner
Vs.
Union of India
.... Respondent

Order under Section 31 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.07.2021

CORAM:

SH. BHASKARA PANTULA MOHAN,
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Mr. K.K.R. Das, Adv.

ORDER

The RoC is directed to file reply to the arguments advanced by the learned counsel for the petitioner.

List the matter for further consideration on 11.08.2021.

— sd —

(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

— sd —

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

02.07.2021
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